

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 402

New IA/3526/ND/2024 IA/2987/ND/2024 in IB/260/ND/2024

IN THE MATTER OF:

| | | |
|-------------------------------------|-----|------------|
| PNB Housing Finance Limited | ... | Applicant |
| Versus | | |
| Ireo Grace Realtech Private Limited | ... | Respondent |

Under Section 7 (IBC) Code, 2016

Order delivered on 15.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

| | |
|--------------------|---|
| For the Applicant | : Mr. Naman Singh Bagga, Mr. Gaurav Rai, Advs. |
| For the Respondent | : Mr. Saurabh Kalia, Ms. Tanvi Bansal, Advs. |

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/3526/ND/2024:-

Mr. Naman Singh Bagga, Ld. Counsel for the Applicant is present physically. Mr. Saurabh Kalia, Ld. Counsel for the Respondent is present through VC in IA/3526/ND/2024. Ld. Counsel for the Respondent has confirmed that he has received the copy of the application in IA/3526/ND/2024 and seeks short adjournment for filing the reply. One week time is granted for filing the reply. List the matter on **08.08.2024** along with IA/2987/ND/2024.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)